CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 889/GT/2025

Subject	:	Petition for truing up of tariff for the period 2019-24 of Simhadri Super Thermal Power Station Stage-II (1000 MW).
Petitioner	:	NTPC Limited
Respondent(s)	:	APEPDCL and 11 Others
Date of hearing	:	**27.10.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri Venkatesh, Advocate, NTPC Shri Mohit Mansharamani, Advocate, NTPC Ms. Ananya Dutta, Advocate, NTPC Ms. Ishika Talwar, Advocate, NTPC Ms. Anusha Nagarajan, Advocate, TNPDCL Ms. Aakanksha Bhola, Advocate, TNPDCL Shri Rahul Ranjan, Advocate, TNPDCL

Record of Proceedings

The matter was called out for a hearing in virtual mode.

2. During the hearing, the learned counsel for the Petitioner submitted that the pleadings in the matter were complete and requested that the matter be reserved for orders. The learned counsel for the Respondent, TNPDCL, sought two weeks' time to file its reply.

3. The Commission, after hearing the parties, directed the Petitioner to furnish the following additional information, after serving a copy on the Respondents, on or before **20.11.2026:**

a. ***Water charges:*** *An amount of ₹18 lakh towards water charges for Simhadri-I has already been allowed vide order dated 26.6.2026. The Petitioner is directed to confirm whether any portion of the water charges claimed for Simhadri-II in Form-19, including water charges pertaining to township use, overlaps with the aforesaid amount.*

b. ***Form 15:*** *The Petitioner to furnish the amount of depreciation, if any, allocated to fuel coal and forming part of the landed cost of fuel.*

c. ***Ash Transportation****: It is noted from the Auditor-certified statement furnished by the Petitioner in respect of Ash transportation expenses that the claimed expenditure includes liabilities. Accordingly, the Petitioner is directed to submit the year-wise*

expenditure incurred on a cash basis along with the outstanding liabilities if any, of the claimed Ash transportation expenses.

4. The Respondents are permitted to file a consolidated reply on or before **4.12.2026**, after serving a copy on the Petitioner, who may file its rejoinder, if any, on or before **18.12.2026**.

5. Subject to the above, the orders in the Petition were reserved.

By order of the Commission

Sd/-
(Vipan Sharma)
Deputy Chief (Legal)